

NOTICE

The Advocates and parties-in-persons are hereby informed that the Division Bench headed by the Hon'ble Shri Justice Abhay S. Oka has issued following directions:-

The Weekly Board of final hearing boards will be taken up as under:-

<u>Week commencing from</u>	
20 th July 2018	<u>Thursday, 23rd August 2018</u> <u>From 11.00 a.m. onwards</u> Appellate Side LPAs
27 th August 2018	<u>Thursday, 30th August 2018</u> <u>From 11.00 a.m. onwards</u> Writ Petitions of CAT and MAT
3 rd September 2018	<u>Thursday, 6th September 2018</u> <u>From 11.00 a.m. onwards</u> Writ Petitions of CAT and MAT

(If Final Hearing Board is over, the balance daily board will be taken up.)

- I. On final hearing days notified above, matters listed on the daily board under the caption of "Directions" and "High Upon Board" will be taken up and rest of the daily board will be discharged. For remaining matters on the Daily Board, CMIS dates will be assigned at the end of the day.
- II. All matters for admission and orders will be placed on board as per the dates already assigned in

accordance with CMIS. New matters and Applications therein as well as Civil Applications/Chamber Summons/Notices of Motion in pending matters assigned to this Court shall be placed on board on the dates automatically assigned as per CMIS.

- III. No mentioning for urgent circulation or for production of papers shall be allowed under any circumstances.
- IV. Only in cases where there is an extreme urgency, the papers of the matters will be permitted to be produced on every day at 4.00 p.m provided a note in writing is submitted to the Court Sheristedar/ Associate on the very day before 11 a.m. Two copies of production notes shall be filed. Unless two copies of production notes are filed, the production notes will not be accepted. In the note submitted seeking production of papers, a statement shall be incorporated that the matter of which the production is sought pertains to the assignment of this Court. In the said note, the next date assigned to the matter, if any, shall be also mentioned. In the note, the nature of urgent relief sought shall be briefly stated. In a case where no date is assigned for a period of fifteen days after filing, the production of papers will be allowed for fixing the date for admission. If no date has been assigned, a specific statement to that effect should be incorporated. Unless the aforesaid particulars are incorporated, the papers of the matter will not be produced. After submitting the note as aforesaid, it is not necessary to mention the matters in Court.

Production of matters seeking early date for final hearing will not be permitted. If mentioning of the matters pertaining to other Division Benches is permitted before this Bench, production of papers will be permitted by filing a note in writing as aforesaid provided the note contains a statement that the regular Bench has declined to take up the matter and mentioning of the matter has been permitted under the orders of Hon'ble the Chief Justice.

- V. The Advocates and parties in person are requested not to get matters produced which are not covered by Clause IV above. If the facility of production of papers is misused, the parties are put to notice that the Court may impose very heavy costs.
- VI. The production notes of the matters without number, stamp number and/or lodging number shall not be accepted.
- VII. If for any reason, the entire production board is not over due to paucity of time, the remaining matters will be called out on immediately next working day at 11. 00 a.m.

26th July 2018.

By Order

Sd/-

Associate/Sheristedar

(C.R.No.13)